

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 11442-11443/2015

(Arising out of impugned final judgment and orders dated 10-04-2014 in WRITC No. 56149/2013 and dated 21-07-2014 in WRITC No. 56149/2013 passed by the High Court of Judicature at Allahabad)

MATSYA JEEVI SAHKARI SAMITI LTD & ANR.

Petitioner(s)

VERSUS

STATE OF U P. & ORS.

Respondent(s)

Date : 04-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Sakshi Kakkar, AOR

For Respondent(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. Onkar Nath Srivastava, Adv.

Mr. F. I. Choudhury, AOR

Mr. Ashutosh Kumr Sharma, Adv.
Mr. Kamlendra Mishra, AOR

Mr. Vinay Garg, AOR

Mr. Sanjay Kumar Visen, AOR
Ms. Ritu Rastogi, Adv.
Ms. Sasmita Tripathy, Adv.

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated by the learned counsel for the petitioners seeking adjournment to file rejoinder affidavit.

As prayed, two weeks' time is granted.

List these matters after two weeks.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER